

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 87

OF 1998

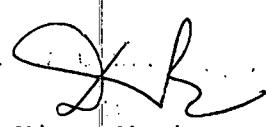
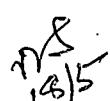
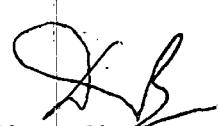
Applicant(s) Smt. Rudrapati Gurjat

Respondent(s) 22-01-1998

Advocate for Applicant(s) Mr B.K. Sharma
or Satyen Sarma

Advocate for Respondent(s) or S. Sarma

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time C. F. of Rs. 50/- deposited vide IPO/B/ No 521958 dated ... 4.5.98, G. D. Sharma 8/5/98	8-5-98 1m	Mr. S. Ali, learned Sr. C.G.S.C. shall receive instruction by Friday. List it on 15-5-98 for Admission. Signature Vice-Chairman
	15.5.98 ②	Mr. S. Sarma, learned counsel for the applicant, submits that his senior could not appear before this Tribunal because of certain difficulties. He prays for a short adjournment and till then the order of transfer may be suspended. Heard Mr A.K. Choudhury, learned

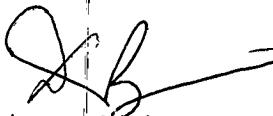
Notes of the Registry	Date	Order of the Tribunal
	15.5.98 ③	Addl. Sr. C.G.S.C. He has no serious objection provided the case is taken up in the next sitting. Considering the submissions of the learned counsel for the parties the case is adjourned till 22.5.98. Till then, the impugned orders dated 27.3.1998 and 30.3.1998 shall not be given effect to.  Vice-Chairman
nkm  18/5	22.5.98 ④	Mr S. Sarma, learned counsel for the applicant prays for a short adjournment. Mr S. Ali, learned Sr. C.G.S.C. has no objection. Accordingly the case is adjourned till 29.5.98.  Vice-Chairman
nkm  25/5	29.5.98 ⑤	Let this matter be listed on 5.6.98. The Director, Census, shall appear on that day. Mr S. Ali, learned Sr. C.G.S.C., shall communicate the same. The order of transfer shall not be implemented till the next date if it has not yet been implemented.  Vice-Chairman
nkm  11/6		

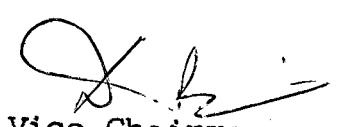
3.6.98

Copy of order add.
29.5.98 issued to
the Director, Census.



Notes of the Registry	Date	Order of the Tribunal
	5.6.98 (6)	<p>Heard Mr B.K. Sharma, learned counsel for the applicant. Mr S. Ali, receives notice. Let this matter come up on 12.6.98. Mr Sharma submits that the interim order may be allowed to continue till 12.6.98. Mr Ali submits that there are no posts. On hearing the learned counsel for the parties I direct the respondents to retain the applicant at Guwahati if there is any post. The interim order shall continue till 12.6.98.</p> <p> Vice-Chairman</p> <p>nkm</p>
No. W/S No. 1616 25/6	12.6.98 (7)	<p>Heard Mr S. Sarmar, learned counsel for the applicant. The application is admitted. Mr S. Ali, learned Sr. C.G.S.C. shall file written statement within two weeks.</p> <p>Mr S. Sarma prays that the interim order dated 5.6.98 may continue. Mr Ali submits that the applicant has already been released and there is no question of passing any interim order.</p> <p>Accordingly I direct that the interim order shall not continue. List it on 26.6.98.</p> <p> Vice-Chairman</p> <p>nkm 15/6</p>
No. W/S No. 1617 26/6	26-6-98 (7)	<p>Once again Mr. S. Ali learned Sr. C.G.S.C. has prayed for further extension of time to file written statement. I am not inclined to grant any further extension of time. The counsel for the respondents shall produce the records.</p> <p>Let this case be listed for hearing</p>

Notes of the Registry	Date	Order of the Tribunal
u Written statement filed on behalf of the respondent No. 1, 2 and 3 21/7.	17-7-98 8 lm <i>17/7/98</i>	On the prayer of Mr. S.arma learned counsel for the applicant case is adjourned till 24-7-98. Mr. S. Ali, Sr. C.G.S.C. has no objection. List it on 24-7-98.  Vice-Chairman
Rejoinder filed on behalf of the respondents at page 25 to 77. 28/7 W/S and Rejoinder has been filed. 20/8	24.7.98 9 nkm <i>28/7/98</i>	Mr A.K. Choudhury, learned Addl. C.G.S.C., on behalf of the Mr S. Ali, learned Sr. C.G.S.C., prays for an adjournment on the ground of personal difficulty of Mr Ali. Let the case be listed on 21.8.98.  Vice-Chairman
W/S and Rejoinder has been filed. 17/9	21-8-98 nkm <i>21/8/98</i>	On the prayer made on behalf of Mr. B.K. Sharma, learned counsel for the applicant this case is adjourned till 18.9.98.  Vice-Chairman
<u>22-12-98</u> There was a Bench at Agartala on 18-12-98. In place of order.	<u>18-9-98</u> 1-1-99 lm <i>22/12/98</i>	Adjourned to 18-12-98. On the prayer of Mr. B.K. Sharma case is adjourned to 19-2-99 for hearing.  Vice-Chairman
<u>18-2-99</u> Written statement & Rejoinder has been filed.		

Notes of the Registry	Date	Order of the Tribunal
<u>22-4-99</u> The case is ready for hearing.	19.2.99 nkm 22/2/99	The case is otherwise ready for hearing. Fix it for hearing on 23.4.99.  Vice-Chairman
<u>18-6-99</u> The case is ready for hearing.	23.4.99 trd	Let this case be listed for hearing on 11.6.99.  Vice-Chairman
<u>5-8-99</u> The case is ready for hearing.	11.6.99 1m 6-8-99	Adjourned to 6.8.99 for hearing.  Vice-Chairman
<u>16-9-99</u> The case is ready for hearing.	17.9.99 1m	On the prayer of counsel for the parties case is adjourned to 17-9-99 for hearing.  Member
<u>18-11-99</u> The case is ready for hearing.	17.9.99 trd	The case is otherwise ready for hearing. List it for hearing on 19.11.99. Records shall be produced on that day.  Vice-Chairman
	19.11.99	1/0. Adm. u- 7-1-2000. 13/0 lm

Notes of the Registry	Date	Order of the Tribunal
3-2-00 The case is ready for hearing	7.1.00	On the prayer of Mr. A. Chanda, on behalf of Mr. B.K.Sharma, learned counsel for the applicant the, case is adjourned till 4.2.00.
	trd	
	4.2.00	40. Adjourned to 31-3-00
	31.3.00	This is not a matter of routine transfer. But a transfer on reversion to the Original post of the applicant. Place this matter before Division Bench for hearing on 2.5.00 as agreed by the learned counsel for the parties.
14.6.2000 Vide order dt'd 13.6.2000 passed in M.P. No. 125/2000 an additional statement of fact on behalf of the Applicant is allowed.	1m	6 Member
	2.5.00	There is no DB. adjourned to 28.6.00
	28.6.00	There is no Bench today. Adjourned to 15.9.00.
	15.9.00	no Bench. To be heard on 22.1.01.
28.6.00 Addl. Stat. & reply are available in M.P. no. 125/00.		870 b 1

Notes of the Registry

Date

Order of the Tribunal

23.10.00

Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

25.10.2000

Copy of the order
has been sent to the
S/Secy. for Society
The same to the
L/Advocates for the
parties.

AS

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2NS
24/10/2000

In view of the order passed in
Misc application No.237/2000, this
original application has become
infructuous.

Accordingly, O.A. 87/98 stands
dismissed on withdrawal.


Vice-Chairman

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